

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14434-14435/2023

[Arising out of impugned final judgments and orders dated 19-04-2022 in RP No. 436/2022 and dated 29-09-2021 in ITA No. 383/2018 passed by the High Court of Karnataka at Bengaluru]

THE PR. COMMISSIONER OF INCOME-TAX & ANR. Petitioner(s)

VERSUS

M/S GMR HYDERABAD INTERNATIONAL AIRPORT PVT. LTD Respondent(s)

WITH

SLP(C) No. 14440-14441/2023 (IV-A), SLP(C) No. 16029/2023 (IV-A)
AND SLP(C) No. 18616/2023 (XI-A)

Date : 30-04-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Raj Bahadur Yadav, AOR
Ms. Akansha Kaul, Adv.
Mr. Adit Khorana, Adv.
Mr. Udai Khanna, Adv.
Mr. Santosh Kumar, Adv.
Mr. Sushil Raaja, Adv.

For Respondent(s): Mr. Shovan Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the petitioners, on instructions, states that the present Petitions are squarely covered by a decision of this Court in the case of *Principal Commission of Income Tax, Central-3 vs. Abhisar Buildwell Private Limited*¹.

Hence, the Special Leave Petitions are, accordingly, disposed of.

Pending application(s), if any, shall stand disposed of accordingly.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)